



**BEFORE THE NATIONAL GREEN TRIBUNAL,**  
**WESTERN ZONE, PUNE**

**EXECUTION APPLICATION NO. 04/2018 (WZ)**

**In**

**ORIGINAL APPLICATION NO. 44/2015 ( WZ)**

The Colva Civic & Consumer Forum .....Applicant

Versus

GCZMA & Ors. ....Respondents(s)

**REPLY ON BEHALF OF THE DISTRICT COLLECTOR**  
**OF SOUTH GOA DISTRICT, MARGAO, GOA.**

**I, SHRI. A. ASVIN CHANDRU, IAS, MAJOR OF AGE, PRESENTLY POSTED AS COLLECTOR & DISTRICT MAGISTRATE, SOUTH GOA DISTRICT, GOA DO HEREBY SOLEMNLY AFFIRM AND STATE AS FOLLOWS:**

1. That in compliance to the order dated 25.09.2023 passed by this Hon'ble Tribunal, the office of the Collector & District Magistrate South directed the Dy. Collector & SDO Salcete to attach the properties of Respondent no.4, 6, 7 & 9 to the extent of Rs.2 lakhs and submit an action taken report. A copy of said directions dated 05.10.2023 is enclosed and marked as an **Annexure I**.

*AASV*

2. In response, the Dy. Collector & SDO, Salcete had directed the Mamlatdar of Salcete, Margao to execute the directions dated 25.09.2023 of the Hon'ble NGT(WZ) and submit the compliance report. A copy of said communication letter dated 28.09.2023 is enclosed and marked as an **Annexure II**.

3. In this regards, the Dy. Collector & SDO, Salcete vide report dated 20.10.2023 has communicated that the Mamlatdar of Salcete Taluka submitted a compliance stating that details were sought through Talathi of Colva and Benaolim (Revenue officers), the office of Civil Registrar-cum-sub Registrar, Salcete and office of the Asst. Director of Transport(s) Margao regarding any immovable property registered in the name of the respondent no.4 i.e Mr. Menino Vaz, respondent no.6 i.e Mr. Lance Vaz, respondent no.7 i.e Mr. John Fernandes and respondent no.9 i.e Mr. Ashish Naik. As per the report of Talathi of Colva 1) Respondent no.4 is in possession of landed property Sy. no. 39/4-J of village Sernabatim 2) Respondent no.6 is presently not residing at the given address and currently is in UK (England). Also there is no movable/ immovable asset in the name of Mr. Lance Vaz. 3) Respondent no.7 is presently in Kuwait, however, he is in possession of landed property bearing Sy.no.34/1-A-4B & 34/1-A-4-C of village Sernabatim. 4) As per the report of Talathi, Respondent no.9 i.e Mr. Ashish Naik is expired and the house bearing H.No.552/1-A is registered in the

A. A. C. L.

name of his mother who is also expired. Currently there is no next keen of Mr. Ashish Naik. It was further informed that as per the Civil Registration cum Sub Registrar, Salcete after going through the computer records available in the office from 23<sup>rd</sup> January 2019 till date, the details of only 01 document registered in the name of respondent no.7 i.e Mr. John Fernandes vide no.MGO-1-3124-2022 was found. Further it was communicated that as per the Asst. Director of Transport (S) Margao, there are no records of motor vehicles matching the names of the above mentioned respondents in their office records. Further, Mamlatdar of Salcete has informed that the worth of immovable assets in the name of Respondent no.7 and 4 are way more than Rs.2,00,000/- whereas with respect to respondent no.6 there are no movable/ immovable assets and in case of respondent no.9 there is no next to kin/ immediate family alive. A copy of said communication letter dated 20.10.2023 is enclosed and marked as an **Annexure III.**

4. In response to the above report of Talathi of Colva, the Dy. Collector & SDO Salcete directed the Mamlatdar of Salcete to attach the property of the respondent no.4 i.e Mr. Menino Vaz & respondent no.7 i.e Mr. John Fernandes. A copy of said communication letter dated 20.10.2023 is enclosed as an **Annexure IV.**



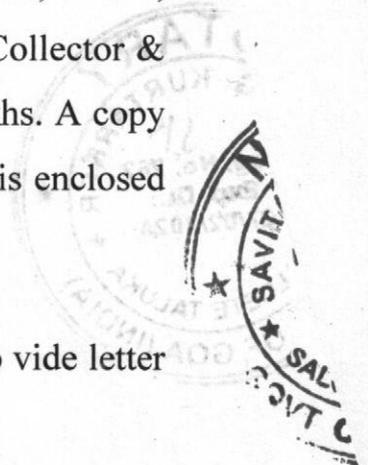
A. A. C. U.

5. Further it was communicated that the Dy. Collector & SDO Salcete vide letter dated 06.10.2023 had requested applicant Mrs. Judith A. B. Almeida to provide details of any other assets of Respondent no.5 i.e Mr. Agnelo D'Souza, r/o H.No.65, Coplewaddo, Sernabatim, Colva, Salcete Goa, so as to enable office of the Dy. Collector & SDO Salcete to recover the amount of Rs.2 Lakhs. A copy of said communication letter dated 06.10.2023 is enclosed and marked as an **Annexure V**.

6. I say that the Deputy Collector & SDO, Margao vide letter dated 26/10/2023 has intimated that:-

- (i) His office had issued Memorandum dated 20.10.2023 to the Mamlatdar of Salcete with a direction to attach the property of Respondent no.4 i.e. Mr. Menino Vaz having possession of landed property bearing Sy. no.39/4-J of village Sernabatim and Respondent no.7 i.e. Mr. John Fernandes having possession of landed property bearing Sy. no.34/1-A-4-B & 34/1-A-4-C of village Sernabatim.
- (ii) The Mamlatdar of Salcete Taluka submitted report vide letter no.MAM/SAL/NGT-Attachment/2023/4122 dated 26/10/2023 informing that the landed property bearing Sy. no.39/4-J of village Sernabatim belonging to/ owned by Respondent no.4 i.e. Mr. Menino Vaz, r/o H.No.20, Novowaddo, Sernabatim, Colva & landed property bearing survey no. 34/1-A-4-B of village Sernabatim

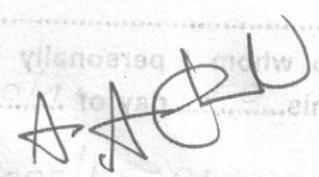
AAGB



belonging to/ owed by Respondent no. 07 i.e Mr. John Fernandes, r/o H.No. 21, Novowaddo, Sernabatim, Colva in connection with Execution Application No.04/2018 (WZ) in O.A.44/2025 (WZ) M.A. No.131/2018 (WZ) before the Hon'ble NGT (WZ), Pune has been attached and taken over possession of landed property and the panchanamas has been drawn. A copy of said letter dated 26/10/2023 along with requisite documents is enclosed and marked as an **Annexure VI**.

7. I say that the office of Collectorate (South) regularly monitoring the matter to obtain requisite details of properties of the concerned Respondents and place the details before this Hon'ble Tribunal for further directions in the matter.
8. That, the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material concealed therefrom and the present deponent reserves the right to file any further affidavit as and when required and directed by this Hon'ble Tribunal.

Date : 07.11.2023

  
DEPONENT



SAVITA G. KURTARKER  
NOTARY  
MARGAO GOA



**VERIFICATION:-**

I, Shri. A. Asvin Chandru, IAS major of age, s/o K. Anguchamy, at present posted as Collector and District Magistrate (South Goa District), Goa do hereby verify that the content of the above affidavit are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed therefrom.

Verified at Margao,Goa on this 07<sup>th</sup> day of November 2023.

*[Handwritten Signature]*  
**VERIFICANT**

Solemnly affirmed before me by  
 A. Asvin Chandru...  
 Who is identified to me by  
 .....  
 to whom I personally know on  
 this 07 day of Nov 2023

Reg No. 19239/2023

*Ksavita*  
 SAVITA G. KURTARKER  
 NOTARY  
 MARGAO-GOA



**MOST URGENT/  
NGT MATTER**



**OFFICE OF THE COLLECTOR, SOUTH GOA DISTRICT**  
**3<sup>rd</sup> floor, Matanby Saldanha Administrative Complex, Margao – Goa.**

*Revenue Branch Collectorate*

**Phone No:0832-2794383, 2794381 Email: [dycrev-south.goa@nic.in](mailto:dycrev-south.goa@nic.in)**

No.41/REV/CRZ/NGT/E.A.No.04/2018/2023/2250

Dated:05/10/2023.

To,  
**The Deputy Collector & SDO-I,**  
 Salcete Taluka.

**Sub: Execution of order dated 25.09.2023 of Hon'ble NGT (WZ) Pune in respect of Execution Application No.04 of 2018 (WZ) in Original Application No.44/2015 (WZ), M.A. No.131/2018 (WZ) filed by Colva Civic Forum v/s GCZMA & Ors.**

Sir,

Find enclosed herewith a copy of Order dated 25.09.2023 of the Hon'ble NGT (WZ) Pune, in respect of Execution Application No.04 of 2018 (WZ) in Original Application No.44/2015 (WZ), M.A. No.131/2018 (WZ) filed by Colva Civic Forum v/s GCZMA & Ors. Wherein the Respondent No.3 (*the Dy. Collector & SDO, Salcete*) directed to submit a report before the Hon'ble NGT (WZ) Pune, as to how the amount of Rs.2 lakh would be realized out of the sale through auction of the said car after following the appropriate procedure for the same & **directed to file an affidavit with reference to above matter within a period of two weeks** and at point no.7 Hon'ble NGT (WZ) directed the District Collector, South Goa to attach the properties of Respondent no.4, 6, 7 & 9 to the extent of Rs.2 lakhs & **submit a report in this regards within a period of four weeks.**

In this regards, you are hereby requested to execute the said direction of the Hon'ble NGT (WZ) Pune urgently with in stipulated time & submit compliance report to this office for onwards submission to the Hon'ble NGT (WZ) Pune.

Yours faithfully,

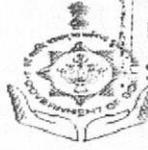
  
**(Sharmila U. Gaunkar)**  
 Holding Additional Charge  
 Dy. Collector (Rev) South  
 South Goa District

Encl. *As above.*

**Copy to:**

**The Member Secretary, Goa Coastal Zone Management Authority, 4<sup>th</sup> floor,  
 Dempo Towers, Patto Panaji Goa.**

(7)  
**MOST URGENT  
TIME BOUND  
NGT MATTER**



A-2  
67  
Collectorate of South Goa  
Margao  
Date: 04/10/23  
Inward No: 21478  
Section: Lev  
6/10  
Annexure - II

**OFFICE OF THE DEPUTY COLLECTOR & SDO, SALCETE, MARGAO - GOA**  
Room No.105, 1st Floor, MatanhySaldhana Administrative Complex,  
Near KTC Bus Stand, Margao - Goa.

Phone: 0832-2794145,

Fax:0832-2794402

Email:sdm-salcete.goa@nic.in

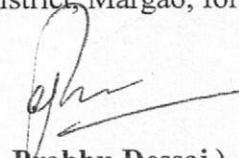
No.SDO/SAL/NGT/E.A.No.04-2018(WZ)/6297/2023/ 4569-1 Dated: 28/09/2023

**MEMORANDUM**

Sub: Execution of order dated 01.05.2023 of Hon'ble NGT (WZ), Pune in respect of Execution Application No.04/2018 (WZ) in O.A.No.44/2015 (WZ), M.A.No.131/2018(WZ) filed by the Colva Civic & Consumer Forum v/s GCZMA & ors.

Find enclosed herewith the copy of the order dated 25/09/2023 passed by the Hon'ble NGT (WZ), Pune in respect to Execution Application No.04/2018 (WZ) in O.A.No.44/2015 (WZ), M.A.No.131/2018 (WZ) filed by the Colva Civic & Consumer Forum v/s GCZMA & Ors wherein District Magistrate is directed to attach/seal the movable/immovable properties to the extent of Rs. 2 lakhs of the respondent no.4/MeninoVaz r/o H.No.20, Novovaddo, Sernabatim, Colva, Salcete Goa, Respondent no. 6/ Mr. Lance Vaz r/o H.No.44/2, Copel Wado, Sernabatim, Colva, Salcete Goa, Respondent no. 7/John Fernandes r/o H.No.21, Novowaddo, Sernabatim, Colva, Salcete Goa & 9/Mr. Ashish Naik r/o H.No.552, Pulvaddo, Benaulim, Salcete Goa in the said execution order & to submit a report to the Hon'ble NGT (WZ) Pune within a four weeks.

The Mamlatdar of Salcete is hereby directed to execute the above said direction of the Hon'ble NGT (WZ) Pune immediately and submit the compliance report on 03/10/2023 to this office for onwards submission to the Collector, South Goa District, Margao, for further needful action in the matter.

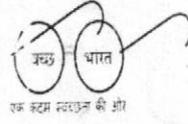
  
( Uday R. Prabhu Dessai )  
Deputy Collector & SDO  
Margao - Goa.

To: ~~The Mamlatdar of Salcete,  
Margao Goa.~~

~~Copy to : The Collector, South Goa District, Margao Goa.~~

**MOST URGENT**  
**TIME BOUND**  
**NGT MATTER**

**68**



**OFFICE OF THE DEPUTY COLLECTOR & SDO, SALCETE, MARGAO - GOA**  
Room No.105, 1st Floor, MatanhySaldhana Administrative Complex,  
Near KTC Bus Stand, Margao - Goa.

Phone: 0832-2794145,

Fax:0832-2794402

Email:sdm-salcete.goa@nic.in

**No.SDO/SAL/NGT/E.A.No.04-2018(WZ)/6297/2023/ 4894-1**

**Dated: 20/10/2023**

To,  
The Dy. Collector (REV),  
Member Secretary,  
South Goa District,  
Margao Goa.

**Sub: Execution of order dated 01.05.2023 of Hon'ble NGT (WZ), Pune in respect of Execution Application No.04/2018 (WZ) in O.A.No.44/2015 (WZ), M.A.No. 131/2018(WZ) filed by the Colva Civic & Consumer Forum v/s GCZMA &ors.**

Madam,

With reference to your letter No.41/CRZ/REV/NGT/E.A.No.04-2018(WZ)/2023/2250 dated 05/10/2023, it is submitted as under :-

1. This office issued Memorandum dated 28/09/2023 to the Mamlatdar of Salcete with a direction to attach any immovable property of the respondent no.4/Menino Vaz r/o H.No.20, Novovaddo, Sernabatim, Colva, Salcete Goa, Respondent no. 6/ Mr. Lance Vaz r/o H.No.44/2, Copel Wado, Sernabatim, Colva, Salcete Goa, Respondent no. 7/John Fernandes r/o H.No.21, Novowaddo, Sernabatim, Colva, Salcete Goa & 9/Mr. Ashish Naik r/o H.No.552, Pulvaddo, Benaullim, Salcete Goa .
2. The Mamlatdar of Salcete Taluka submitted report vide letter No.MAM/SAL/NGT-Attachment/2023/3979 dated 16/10/2023 informing that the information was sought through Talathi of Colva and Benaullim, Civil-Registrar-cum Sub Registrar, Salcete and Asst. Director of Transport (s) Margao. The detailed report submitted is as under:
3. As per the Report of Talathi of Colva 1) Respondent no.4 i.e. Mr. Menino Vaz is in possession of landed property Sy.No.39/4-J of village Sernabatim 2) Respondent no.6 i.e. Mr. Lance Vaz is presently not residing at the given address and currently in UK (England). Also there is no movable/immovable asset in the name of the Mr. Lance Vaz 3) Respondent no. 7 i.e. Mr. John Fernandes is presently in Kuwait, however, he is in possession of landed property bearing Sy.No.34/1-A-4B & 34/1-A-4-C of village Sernabatim. Further as per the report of Talathi of Benaullim, Respondent no.9 i.e. Mr. Ashish Naik is expired and the house bearing H.No.552/1-A is registered in the name of his mother, who is also expired. Currently there is no next to kin of Mr. Ashish Naik.

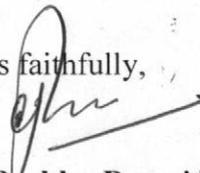
Cont...2/-

4. As per the Civil-Registration-cum Sub Registrar, Salcete after going through the computer records available in the office from 23<sup>rd</sup> January, 2019 to till date, the details of only 1 document registered in the name Mr. John Fernandes vide no.MGO-1-3124-2022 was found.
5. As per the Asst. Director of Transport (S) Margao, there are no records of motor vehicles matching the names of the above mentioned respondents were found in their office records.

Further, Mamlatdar of Salcete has informed that the worth of immovable assets in the name of Respondent no.7 i.e. Mr. John Fernandes and Respondent no.4 i.e. Mr. Menino Vaz are way more than Rs.2,00,000/-. Whereas with respect to Respondent no.6 i.e. Mr. Lance Vaz there are no movable/immovable assets and in case of Respondent no.9 i.e. late Mr. Ashish Naik, there is no next to kin/immediate family alive. (Copy of report enclosed)

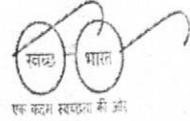
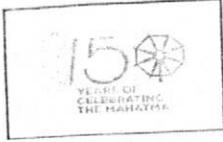
This is submitted for your information and necessary action.

Yours faithfully,



**(Uday R. Prabhu Dessai)**  
Deputy Collector & SDO  
Salcete, Margao – Goa.

**Encl: as above**



**OFFICE OF THE DEPUTY COLLECTOR & SDO, SALCETE, MARGAO - GOA**  
Room No.105, 1st Floor, MatanhySaldhana Administrative Complex,  
Near KTC Bus Stand, Margao - Goa.

Phone: 0832-2794145,

Fax:0832-2794402

Email:sdm-salcete.goa@nic.in

No.SDO/SAL/NGT/E.A.No.04-2018(WZ)/6297/2023/ 4569-7 Dated: 28/09/2023

**MEMORANDUM**

Sub: Execution of order dated 01.05.2023 of Hon'ble NGT (WZ), Pune in respect of Execution Application No.04/2018 (WZ) in O.A.No.44/2015 (WZ), M.A.No.131/2018(WZ) filed by the Colva Civic & Consumer Forum v/s GCZMA & ors.

Find enclosed herewith the copy of the order dated 25/09/2023 passed by the Hon'ble NGT (WZ), Pune in respect to Execution Application No.04/2018 (WZ) in O.A.No.44/2015 (WZ), M.A.No.131/2018 (WZ) filed by the Colva Civic & Consumer Forum v/s GCZMA & Ors wherein District Magistrate is directed to attach/seal the movable/immovable properties to the extent of Rs. 2 lakhs of the respondent no.4/MeninoVaz r/o H.No.20, Novovaddo, Sernabatim, Colva, Salcete Goa, Respondent no. 6/ Mr. Lance Vaz r/o H.No.44/2, Copel Wado, Sernabatim, Colva, Salcete Goa, Respondent no. 7/John Fernandes r/o H.No.21, Novowaddo, Sernabatim, Colva, Salcete Goa & 9/Mr. Ashish Naik r/o H.No.552, Pulvaddo, Benaullim, Salcete Goa in the said execution order & to submit a report to the Hon'ble NGT (WZ) Pune within a four weeks.

The Mamlatdar of Salcete is hereby directed to execute the above said direction of the Hon'ble NGT (WZ) Pune immediately and submit the compliance report on 03/10/2023 to this office for onwards submission to the Collector, South Goa District, Margao, for further needful action in the matter.

Office of the Mamlatdar Salcete

Inward No:..... 16740.....

Date:..... 28/09/2023.....

(Uday R. Prabhu Dessai)

Deputy Collector & SDO  
Margao - Goa.

To,  
The Mamlatdar of Salcete,  
Margao Goa.

Copy to : The Collector, South Goa District, Margao Goa.

NGT MATTER  
MOST URGENT

OFFICE OF THE DY. COLLECTOR	
SDO/SDM-I, Salcete, Margao-Goa	
Inward No.	7964/M
Date:	16/10/2023

No. MAM/SAL/NGT-Attachment /2023/ /3979  
Office of the Mamlatdar of Salcete Taluka  
Margao-Goa.

Date: - 16/10/2023

To,  
The Dy. Collector & SDO  
Margao-Goa

**Sub:-** Execution of order dated 01.05.2023 of Hon'ble NGT(WZ), Pune in respect of Execution Application No. 04/2018(WZ) in O.A.No. 44/(WZ), M.A. No. 131/2018(WZ) filed by the Colva Civic & Consumer Forum v/s GCZMA & Ors.

**Ref:-** SDO/SALNGT/E.A.No.04-2018(WZ)/6297/2023/4569-I, dated 28/09/2023

Sir,

With reference to the above referred Memorandum, it is to submit that inquiry of assets of movable/immovable nature of Mr. Menino Vaz r/o H. no. 20 Novovaddo, Sernabatim, Colva, Mr. Lance Vaz r/o 44/2 Copelwaddo, Sernabatim, Colva, Mr. John Fernandes r/o H. no. 21, Novowaddo, Sernabatim, Colva & Mr. Ashish Naik, r/o H. no. 552, Pulvaddo, Benaulim, Salcete, Goa was done through the talathis of Colva and Benaulim, Civil-Registrar-cum Sub Registrar, Salcete and Asst. Director of Transport (S), Margao.

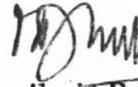
As per the Talathi of Colva, 1) Mr. Menino Vaz is in possession of landed property Sy. No. 39/4-J of village Sernabatim, 2) Mr. Lance Vaz is presently not residing at the given address and currently in UK (England). Also there is no movable/immovable asset in the name of the Mr. Lance Vaz, 3) Mr. John Fernandes is presently in Kuwait, however, he is in possession of landed property bearing Sy. No. 34/1-A-4-B & 34/1-A-4-C of village Sernabatim. Further as per the report of Talathi Benaulim, Mr. Ashish Naik has expired and the house bearing H. no. 552/1-A is registered in the name of mother of late Ashish Naik who has expired herself. Currently there is no next to kin of Mr. Ashish Naik.

As per the Civil-Registrar-cum Sub Registrar, Salcete after going through the computer records available in the office from 23<sup>rd</sup> January 2019 to till date, the details of only 1 document registered to Mr. John Fernandes vide no. MGO-1-3124-2022 was found.

As per the Asst. Director of Transport (S), Margao, there are no records of motor vehicles matching the names of the above mentioned respondents were found in their office records.

From the above in it, evident that the worth of immovable assets in the name of Mr. John Fernandes and Mr. Menino Vaz are way more than Rs. 2,00,000/- . Also there are no movable/immovable assets in the name of Mr. Lance Vaz and in the case of late Mr. Ashish Naik, there is no next to kin/immediate family alive. In view of the above, you are requested to kindly intimate the undersigned the further course of action to be taken in this matter. This is submitted for information and necessary action.

Yours faithfully,



(Laxmikant R Desai)  
Mamlatdar of Salcete Taluka  
Margao Goa

**MOST URGENT**  
**TIME BOUND**  
**NGT MATTER**



**OFFICE OF THE DEPUTY COLLECTOR & SDO, SALCETE, MARGAO - GOA**

Room No.105, 1st Floor, MatanhySaldhana Administrative Complex,  
Near KTC Bus Stand, Margao - Goa.

Phone: 0832-2794145,

Fax:0832-2794402

Email:sdm-salcete.goa@nic.in

No.SDO/SAL/NGT/E.A.No.04-2018(WZ)/6297/2023/ 4895

Dated: 20/10/2023

**MEMORANDUM**

Sub: Execution of order dated 01.05.2023 of Hon'ble NGT (WZ), Pune in respect of Execution Application No.04/2018 (WZ) in O.A.No.44/2015 (WZ), M.A.No.131/2018(WZ) filed by the Colva Civic & Consumer Forum v/s GCZMA & ors.

Attention of the Mamlatdar of Salcete is invited to letter No.MAM/SAL/NGT-Attachment /2023/3979 dated 16/10/2023 wherein it is mentioned that Respondent no.4 i.e. Mr. Menino Vaz is in possession of landed property bearing Sy. No.39/4-J of village Sernabatim and Respondent no.7 i.e. Mr. John Fernandes is in possession of landed property bearing Sy.No. 34/1-A-4-B & 34/1-A-4-C of village Sernabatim.

Therefore, the Mamlatdar of Salcete is hereby directed to attach the property of the above Respondents as directed by the Additional Collector-I, South Goa District, Margao and submit report by 23/10/2023 to this office for onward submission to the Collector, South Goa District, Margao, for further needful action in the matter.

*ok*  
(Uday R. Prabhu Dessai)  
Deputy Collector & SDO  
Margao - Goa.

To,  
The Mamlatdar of Salcete,  
Margao Goa.

Office of the Mamlatdar Salcete  
Inward No: 15078  
Date: 20/10/2023

Copy to : The Collector, South Goa District, Margao Goa.

5:40 pm

**MOST URGENT**  
**TIME BOUND**  
**NGT MATTER**



74



Collectorate of South Goa  
Margao  
Date: 10/10/23  
Inward No.: 22031  
Section: Rev

*[Signature]*



13/10/23  
207/c  
Annexure-V

**OFFICE OF THE DEPUTY COLLECTOR & SDO, SALCETE, MARGAO - GOA**

Room No.105, 1st Floor, MatanhySaldhana Administrative Complex,  
Near KTC Bus Stand, Margao - Goa.

Phone: 0832-2794145,

Fax:0832-2794402

Email:sdm-salcete.goa@nic.in

No.SDO/SAL/NGT/E.A.No.04-2018(WZ)/6297/2023/4661-I

Dated: 06/10/2023

To,  
Mrs. Judith A.B.Almeida,  
H.No.257/1, 3<sup>rd</sup> Ward,  
Bagdem, Colva, Salcete Goa.

Sub: Attachment of property of Respondent No. 5./Agnelo D'Souza.  
Ref: Execution of order dated 01.05.2023 of Hon'ble NGT (WZ), Pune in respect  
of Execution Application No.04/2018 (WZ) in O.A.No.44/2015 (WZ),  
M.A.No.131/2018(WZ) filed by the Colva Civic & Consumer Forum v/s  
GCZMA & ors.

Madam,

Vide order dated 01/05/2023 in Execution Application No.04/2018 (WZ) in  
O.A.No.44/2015 (WZ), M.A.No.131/2018 (WZ) of Hon'ble NGT (WZ), Bench, Pune filed by  
the Colva Civic & Consumer Forum v/s GCZMA & Ors wherein the District Magistrate is  
directed to attach the property to the extent of Rs. 2 lakhs of the Respondent No. 05/Agnelo  
D'Souza.

The Mamlatdar of Salcete had attached a car of make Tata Indica, emerald green in  
colour bearing registration no. GA-02-J-7915 of respondent No. 5. However, valuation of said  
car given by authorized valuer is Rs. 20,000/- and no other property is found registered in the  
name of Respondent No. 5./Agnelo D'Souza.

Therefore, you are requested to provide details of any other assets of Respondent No. 5,  
Mr. Agnelo D'Souza, r/o H.No.65, Coplewaddo, Sernabatim, Colva, Salcete Goa, so as to  
enable this office to recover the amount of Rs.2 lakhs.

Yours faithfully,

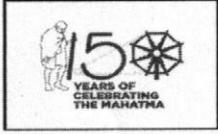
*[Signature]*

( Uday R. PrabhuDessai )  
Deputy Collector & SDO  
Margao - Goa.

Copy to : The Collector, South Goa District, Margao Goa.

75

**MOST URGENT**  
**TIME BOUND**  
**NGT MATTER**



**OFFICE OF THE DEPUTY COLLECTOR & SDO, SALCETE, MARGAO - GOA**

Room No.105, 1st Floor, MatanhySaldhana Administrative Complex,

Near KTC Bus Stand, Margao - Goa.

Phone: 0832-2794145,

Fax:0832-2794402

Email:sdm-salcete.goa@nic.in

**No.SDO/SAL/NGT/E.A.No.04-2018(WZ)/6297/2023/ 4970-I**

**Dated: 26/10/2023**

To,  
The Dy. Collector (REV),  
Member Secretary,  
South Goa District,  
Margao Goa.

**Sub: Execution of order dated 01.05.2023 of Hon'ble NGT (WZ), Pune in respect of Execution Application No.04/2018 (WZ) in O.A.No.44/2015 (WZ), M.A.No. 131/2018(WZ) filed by the Colva Civic & Consumer Forum v/s GCZMA &ors.**

Madam,

In continuation to this office letter No.SDO/SAL/NGT/E.A.No.04-2018(WZ)/6297/2023/4894-I dated 20/10/2023, it is submitted as under :-

1. This office had issued Memorandum dated 20/10/2023 to the Mamlatdar of Salcete with a direction to attach the property of Respondent no.4 i.e. Mr. Menino Vaz having possession of landed property bearing Sy. No.39/4-J of village Sernabatim and Respondent no.7 i.e. Mr. John Fernandes having possession of landed property bearing Sy.No. 34/1-A-4-B & 34/1-A-4-C of village Sernabatim.
2. The Mamlatdar of Salcete Taluka submitted report vide letter No.MAM/SAL/NGT-Attachment/2023/4122 dated 26/10/2023 informing that the landed property bearing survey no.39/4-J of village Sernabatim belonging to/owned by Respondent no.4 i.e. Mr. Menino Vaz r/o H.No.20, Novovaddo, Sernabatim, Colva & landed property bearing survey No.34/1-A-4-B of village Sernabatim belonging to/ owned by Respondent no.7 i.e. Mr. John Fernandes, r/o H.No.21, Novowaddo, Sernabatim, Colva in connection with Execution Application No.04/2018 (WZ) in O.A. 44/2025 (WZ) M.A.No.131/2018 (WZ) before the Hon'ble NGT (WZ), Pune has been attached and taken over possession of landed property and the panchanamas has been drawn (copy enclosed in original).

This is submitted for your information and necessary action.

Yours faithfully,

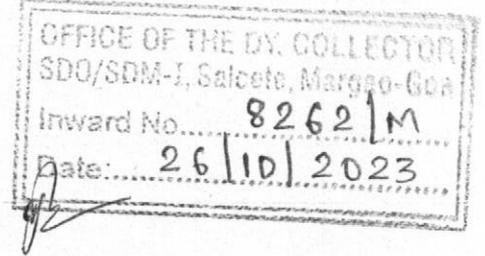
**(Uday R. Prabhu Dessai )**  
Deputy Collector & SDO  
Salcete, Margao - Goa.

**Encl: as above**

NGT MATTER  
MOST URGENT

No. MAM/SAL/NGT-Attachment /2023/4122  
Office of the Mamlatdar of Salcete Taluka  
Margao-Goa.

Date: - 26/10/2023



To  
✓ The Dy. Collector & SDO  
Salcete, Margao-Goa

**Sub:-** Execution of order dated 01.05.2023 of Hon'ble NGT(WZ), Pune in respect of Execution Application No. 04/2018(WZ) in O.A.No. 44/(WZ), M.A. No. 131/2018(WZ) filed by the Colva Civic & Consumer Forum v/s GCZMA & Ors.

**Ref:-** SDO/SAL/NGT/E.A.No.04-2018(WZ)/2023/4895, dated 20/10/2023.

Sir,

With reference to the above referred Memorandum, this office has attached and taken over possession of landed property bearing Survey No. 39/4-J of village Sernabatim belonging to /owned by Mr. Menino Vaz, r/o H. no. 20 Novovaddo, Sernabatim, Colva & landed property bearing Survey No. 34/1-A-4-B of village Sernabatim belonging to /owned by Mr. John Fernandes, r/o H. no. 21, Novowaddo, Sernabatim, Colva in connection with Execution Application No. 04/2018 (WZ) in O.A No. 44/2015 (WZ), M.A. No. 131/2018 (WZ) before the Hon'ble NGT (WZ) Pune and the panchanamas drawn ( in original ) are hereby submitted to your office for necessary action in the matter.

Yours Faithfully,

(Laxmikant R Desai)  
Mamlatdar of Salcete Taluka  
Margao Goa

**Encl:-** Panchanamas copy

## ATTACHMENT NOTICE

As per the Order dated 25/09/2023 passed by the Hon'ble NGT (WZ), Pune in respect of Execution Application No. 04/2018 (WZ) in O.A No. 44/2015 (WZ), M.A. No. 131/2018 (WZ) and the Memorandum No. SDO/SAL/NGT/E.A.No.04-2018(WZ)/2023/4895, dated 20/10/2023 issued by the Dy. Collector & SDO, Salcete, Margao Goa the possession of landed property bearing Survey No. 39/4-J of village Sernabatim belonging to /owned by Mr. Menino Vaz, r/o H. no. 20 Novovaddo, Sernabatim, Colva is been taken over by the undersigned on behalf of the Collector, South Goa District, to recover an amount in tune of Rs. 2,00,000/- before the Hon'ble NGT.



By Order

(Laxmikant R Desai)  
Mamlatdar of Salcete  
Executive Magistrate  
Salcete-Goa

## ATTACHMENT NOTICE

As per the Order dated 25/09/2023 passed by the Hon'ble NGT (WZ), Pune in respect of Execution Application No. 04/2018 (WZ) in O.A No. 44/2015 (WZ), M.A. No. 131/2018 (WZ) and the Memorandum No. SDO/SAL/NGT/E.A.No.04-2018(WZ)/2023/4895, dated 20/10/2023 issued by the Dy. Collector & SDO, Salcete, Margao Goa the possession of landed property bearing Survey No. 34/1-A-4-B of village Sernabatim belonging to /owned by Mr. John Fernandes, r/o H. no. 21, Novowaddo, Sernabatim, Colva is been taken over by the undersigned on behalf of the Collector, South Goa District, to recover an amount in tune of Rs. 2,00,000/- before the Hon'ble NGT.



By Order

(Laxmikant R Desai)  
Mamlatdar of Salcete  
Executive Magistrate  
Salcete-Goa

**79**  
Panchanama

Date : 25/10/23

I the Panch

① Jagdish Bhingi, MTS attached to Mamboldy Salcete

Being called by the Talathi of Colva to remain present at the property bearing sy. no. 39/4-J of village Sernabatim belonging to Mr. Merino Vag 1st/0 H. No. 20 Novowaddo Sernabatim, Colva.

That upon reaching the above site and as per instruction and memo. no. MAM/SAL/NGT-Attachment/2023/4106 dated 23/10/2023 issued by mamboldy of Salcete, we have pasted the attachment notice on the garden fencing of the property bearing sy. no. 39/4-J of village Sernabatim on 25/10/2023 at 2:15pm

The above Panchanama is true and correct and I am signing the Panchanama in front of Talathi of Colva today on 25/10/2023

Refer me :- Nazareth Fernandes

  
Talathi of Colva

Panch  

---



I. The Panch namely

- ① Jagdish Bhingi, MTS attached to Mamlatdar of Salcete

Being called by the Talathi of Colva to remain present at the property bearing sy no. 34/1-A-4-B of village Serrabatom belonging to Mr John Fernandes v/o H. No. 21 Novo waddo Serrabatom, Colva.

That upon reaching the above site and as per instruction and memo. no. MAM/SAL/NGT-Attachment/2023/4106 dated 23/10/2023 issued by mamlatdar of Salcete, we have pasted the attachment notice on the boundary wall of property bearing by no. 34/1-A-4-B of village Serrabatom on 25/10/2023 at 1.45 pm

The above Panchanama is true and correct and I ~~am~~ signing the Panchanama in front of Talathi of Colva today on 25/10/2023

Before me Nazareth Fernandes

~~Page~~

  
Talathi of Colva

Panch  
① 